# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA UNSTARRED QUESTION NO. 582 TO BE ANSWERED ON 07.12.2023

### ADEQUATE AND FAIR COMPENSATION TO UNORGANIZED SECTOR WORKERS IN UTTARAKHAND

#### 582. # DR. KALPANA SAINI:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government is aware of the fact that a very minimal compensation is provided in case of injury/death of unorganized sector workers during the duty hours; and
- (b) the steps taken by the Central Government, in coordination with the State Government of Uttarakhand, to provide adequate and fair compensation to such unorganized sector workers of Uttarakhand?

#### ANSWER

## MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

(a) & (b): Compensation is provided to workers/families of the unorganized workers as per welfare schemes framed and administered by the States/UTs including Uttarakhand. The amount of compensation varies from State to State.

There is also a provision of compensation under Pradhan Mantri Jeevan Jyoti Bima Yojana and Pradhan Mantri Suraksha Bima Yojana, if the worker is registered under these schemes.

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